

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(15)

OA No. 1203/94

New Delhi, this the 16th day of August, 1999

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. N. SAHU, MEMBER (A)

In the matter of:

B.N.Sharma,
S/o Shri Hari Chand,
Aged 44 years,
At present working as Assistant
Central Intelligence Officer Grade-I
in Intelligence Bureau(MHA), New Delhi.
R/o Qtr. No.40, Type-III,
N.H.-IV, Faridabad. Applicant
(None).

VS.

1. Union of India through
The Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. The Director,
Office of Directorate of Estates,
Nirman Bhawan, New Delhi.
3. Assistant Estate Manager,
Office of the Assistant Estate Manager,
N.H.-IV, Faridabad.
4. The Director,
Intelligence Bureau (MHA),
Government of India,
North Block, New Delhi. Respondents
(None).

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M(J)

The grievance of the applicant in this case is that the respondents are not allowing him to retain the Government accommodation from the General Pool allotted to him at Faridabad on rent free basis, after he was transferred from that place to the Intelligence Bureau Headquarters at New Delhi.

Y.S.

2. Today we have disposed of a similar case S.S.Husain Vs. Union of India and others (OA-936/94) which is exactly on the same facts and issues raised in the present OA.

3. For the reasons given in OA-936/94, this application is dismissed as being without merit. No order as to costs.

4. Let a copy of the order passed in OA-936/94 be placed in this OA also.



(N. SAHU)
Member (A)

"sd"



(MRS. LAKSHMI SWAMINATHAN)
Member (J)